

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-648(PB)/2018

IN THE MATTER OF:

Diya Bhatt & Ors.**Petitioner**
v.
Orris Infrastructure Pvt. Ltd.**Respondent**

SECTION : UNDER SECTION 7 OF THE IBC, 2016

Order delivered on 06.06.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

SH. S.K. MOHAPATRA
Hon'ble Member (T)

Presents

For the Petitioner: Mr. Varun Kathuria, Adv.

For the Respondent(s): -

ORDER

Notice to show cause for 10th July, 2018 to the respondent be issued as to why this application be not admitted for triggering the insolvency resolution process.

Additionally service may be effected on the counsel represented the respondent company namely Ms. Ranjana Roy, briefing counsel to Dr. U.K Chaudhary.

Process dasti only.

List the matter on 10th July, 2018.


(M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (TECHNICAL)